

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAIORIGINAL APPLICATION No.210/206/2021 & 210/207/2021Dated this Thursday, the 11th day of March, 2021CORAM : DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)Proceeding conducted through video conferencing with
the consent of applicant's counsel.

Dr. (Mrs.) Savita Kiran Patwardhan, Scientist-D,
G-5 Nandadevi Housing Society, Karve Road, Kothrud,
Pune 411 038. (M) +91 9850626989,
Email: savitapatwardhan@gmail.com. - Applicant in OA 206/2021

Dr. (Mrs.) Nayana Deshpande,
9A, Kapila Housing Society, Gokhale Nagar, Pune 411 016.
(M) +91 9403186348,
Email: nayanadesh@gmail.com. - Applicant in OA 207/2021
(By Advocate Shri K.P.Anilkumar)

Versus

1. Union of India, The Secretary,
Through the Ministry of Earth Sciences, Prithvi Bhavan,
Lodhi Road, New Delhi 110 003.
2. Chairman, Governing Council of IITM, Prithvi Bhavan,
Lodhi Road, New Delhi 110 003.
3. Indian Institute of Tropical Meterology, Dr. Homi Bhabha Road,
Pashan, Pune 411 008.
4. Department of Personnel and Training, Government of India,
North Block, Central Secretariat, New Delhi,
Delhi 110 001. - Respondents in both OAs

ORAL ORDER

Per : Dr. Bhagwan Sahai, Member (A)

Present:

Advocate Shri K.P.Anil kumar for the applicants in both these
OAs.

2. Heard Shri Anil kumar on admission of these OAs.
3. From perusal of these two OAs and submission of Shri Anilkumar, it is clear that the representation of the applicant in OA No.206/2021 dated 11.02.2020 and the representation of the applicant in

OA No.207/2021 dated 21.01.2020 are pending consideration and decision of the respondents. Therefore, Shri Anil kumar submits that the applicants would be satisfied if these OAs are disposed of with a direction to the respondents to decide their pending representations in a short period of time.

4. In view of these facts and submissions, these two OAs are disposed of at admission stage with direction to the respondents to decide the above mentioned pending representations of the applicants with a reasoned order as per the stipulations under the relevant applicable rules and instructions for implementing MFCS within a period of one month from the date of receipt of a certified copy of this order and thereafter within one week, to communicate it to the applicants.

5. Thus both the OAs and MAs Nos.210/219/2021 & 210/220/2021 stand disposed of.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

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13/03/21